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(2024) 02 GAU CK 0013 Gauhati High Court

Case No: Criminal Appeal No. 210 Of 2009

Md. Khalilur Rahman APPELLANT

۷s

State Of Assam (CBI) RESPONDENT

Date of Decision: Feb. 12, 2024

Acts Referred:

• Code Of Criminal Procedure, 1973 - Section 313, 374(2)

Indian Penal Code, 1860 - Section 409, 419, 420

• Prevention of Corruption Act, 1988 - Section 13, 13(1)(d), 13(2), 19

• Evidence Act, 1872 - Section 103, 114(g)

Hon'ble Judges: Robin Phukan, J

Bench: Single Bench

Advocate: D. Talukdar, M. Haloi

Final Decision: Allowed

Judgement

- 1. Heard Mr. D. Talukdar, learned counsel for the appellant and Mr. M. Haloi, learned Special Public Prosecutor, CBI.
- 2. In this appeal, under Section 374[2] of the Cr.P.C., the appellant namely, Khalilur Rahman has put to challenge the correctness or otherwise of the

judgment and order dated 21.10.2009, passed by the learned Special Judge, CBI, Assam in the Special Case No. 07/2005.

3. It is to be noted here that vide judgment and order dated 21.10.2009, the learned court below has convicted the appellant under Sections 419/420 of

the IPC, read with Sections 13[1][d]/13[2] of the PC Act. It is also to be noted here that vide aforementioned judgment and order, the learned court

below has sentenced the appellant to suffer rigorous imprisonment for 1 year with fine of Rs.1,000/- with default stipulation under Section 419 of the

IPC and further sentenced to suffer rigorous imprisonment for 2 years with fine of Rs.5,000/- with default stipulation under Section 420 of the IPC

and also to suffer rigorous imprisonment for 2 years with fine of Rs. 5,000/- with default stipulation under Section 13[1][d]/13[2] of the Prevention of

Corruption (PC) Act.

4. The background facts, leading to filling of this appeal are briefly stated as under:-

"The Chief Executive Director of the Assam State Cooperative Agricultural and Rural Development Bank [ASCARD] Shri N.N. Borkakati had

lodged two identical complaint on 06.04.1998, with the Officer In-Charge Paltan Bazar Police Station, against one Sri Khireswar Saikia, the then Chief

Executive Director In-Charge and one Pahar Khan, the then Manager In-Charge and the General Manager In-Charge of the ASCARD Bank. The

allegation levelled against the aforesaid two officers is that they illegally recommended for sanction or pleaded for sanction/payments in their

respective capacities, huge amount of money belonging to the fund of the ASCARD Bank in favour of the various firms and individuals in the form of

contractual money, Breeze loan and car loan to Kamal Talukdar, Zakirur Rahman and Atiqur Rahman Hazarika in violation of the prescribe procedure

and norms set by the Bank and thereby caused wrongful gain to themselves. Upon the said complaint the Officer In-Charge of the Paltan Bazar

Police Station registered two cases being Paltan Bazar P.S. Case No. 199/1998 and 202/1998, under Section 409 of the IPC. Though the case was

initially investigated by the State Police, later on, the same was transferred to CBI and thereafter, the CBI has registered a case being R.C. 5/E/2001

and 6/E/2001 Cal. Thereafter, the CBI has carried out investigation and on completion of the investigation, it has submitted charge sheet, being charge

sheet No. 06/2004, dated 07.01.2004, against the present appellant, under Section 419/420 of the IPC, read with Section 13(1)(d)/13(2) of the PC Act

and upon which the Special Case No.07/2005, came to be registered. Thereafter, hearing both the parties, the learned court below has framed charges

against the appellant under Section 419/420 of the IPC read with Section 13(1)(d)/13(2) of the PC Act and on being read over and explained over the

same to the appellant, the appellant pleaded not guilty and claimed to be tried. Thereafter, the learned court below has examined as many as 13 witnesses and after completion of examination of witnesses, the learned court below has examined the appellant under Section 313 of the Cr.P.C. The

appellant has declined to adduce any evidence in his defence. Thereafter, hearing the argument of the learned counsel for both the parties, the learned

court below has convicted the appellant and sentenced him as aforesaid.â€

5. Being highly aggrieved, the appellant has preferred the present appeal on the following grounds:-

"[i] that, at time of filling of charge sheet the appellant was serving as Supervisor in the Bank, but in the charge sheet the CBI has shown him as an

Ex-employee and even then sanction of prosecution in necessary, but the learned court below purportedly relying upon some of the decisions of the

Honâ€ble Supreme Court, illegally and erroneously came to the finding that sanction for prosecution of an offence is not necessary and as such, the

entire prosecution stands vitiated in the eye of law;

[ii] that, the loan was purportedly taken by the appellant in the name of Md. Atiqur Rahman Hazarika, but the prosecution has failed to examine the

said Md. Atiqur Rahman Hazarika as the prosecution witness and as the said witness has not been examined and as he was the material witness as

his signatures were purportedly forged by the appellant, the omission is fatal to the prosecution and presumption under Section 114[g] has to be drawn

and without his examination conviction of the appellant under Section 419 of the IPC is not sustainable in law;

[iii] that, though the prosecution side has obtained specimen signature of the appellant and of Md. Atiqur Rahman Hazarika, yet, there is no

prosecution witness to lend corroboration to the opinion of Handwriting Expert and without there being any corroborating evidence, the evidence of the

Handwriting Expert cannot be relied upon to convict the appellant;

[iv] that, in the given facts and circumstances on the record it cannot be said that any offence under Section 419/420 of the IPC read with Section

13(1)(d)/13(2) of the PC Act is made out against the appellant; and

[v] that, the learned court below has failed to put the incriminating circumstances in the examination of the appellant under Section 313 of the Cr.P.C.,

and thereby the appellant had missed the opportunity to explain his stand and thereby prejudice is caused to him.

6. Mr. Talukdar, learned counsel for the appellant submits that in fact the appellant, being an employee of the ASCARD Bank stood as guarantor for

a loan obtained by his brother, Md. Atiqur Rahman Hazarika and at the relevant point of time the appellant was working as Supervisor in the aforesaid

Bank. Reiterating the points mentioned in the memo of appeal, Mr. Talukdar submits that there is no direct evidence for commission of the offence

under Section 419/420 of the IPC read with Section 13(1)(d)/13(2) of the PC Act. Mr. Talukdar, further submits that though the prosecution side has

obtained report of Handwriting Expert and the learned court below also relied upon the same for recording the conviction of the appellant, there is no

other materials to lend corroboration to the opinion of the Handwriting Expert and without there being any corroborating evidence, the report of

Handwriting Expert cannot be the sole criteria for recording conviction of the appellant. Mr. Talukdar also submits that the allegation that the signature

of Md. Atiqur Rahman Hazarika was forged by the appellant, but said Md. Atiqur Rahman Hazarika was not examined as the prosecution witness

and for non-examination of the said witness, adverse inference can be drawn against the prosecution under Section 114[g] of the Evidence Act. Mr.

Talukdar lastly submits that there is no prosecution sanction though at the relevant time of commission of the offence, the appellant was serving as

Supervisor of the aforesaid Bank and under the aforesaid facts and circumstances, it is contended to set aside the impugned judgment and order dated

- 21.10.2009, and to allow the appeal.
- 6.1 Mr. Talukdar, learned counsel for the accused/appellant, to bolster his submission has referred following case laws:-
- [i] Alamgir vs. State [NCT Delhi], reported in [2003] 1 SCC 21 and
- [ii] Subash Chandra Sharma vs. State of Assam and Ors., reported in 2003[2] GLT 567.
- 7. On the other hand, Mr. Haloi, learned Special Public Prosecutor, CBI, submits that though there is no direct evidence against the appellant, yet,

number of circumstantial evidences are there on the record and the prosecution side has successfully established the same before the learned court

below beyond all reasonable doubt. Mr. Haloi, further submits that the prosecution side has relied upon the following circumstances:-

- [i] the duplicate copy of sale certificate i.e. the Exhibit-3;
- [ii] fixed deposit voucher for Rs.10,000/- given by the appellant;
- [iii] he was serving in the ASCARD Bank, Sivasagar Branch;
- [iv] Md. Atiqur Rahman Hazarika, whose signature was forged by the appellant, was his own brother;
- [v] specimen signatures of Khalilur Rahman and Atiqur Rahman Hazarika were confirmed by the PW1 and PW2 and specimen signatures of Md.

Atiqur Rahman Hazarika were confirmed by the PW4 and PW5, and these signatures were not disputed by the appellant; and

[vi] salary certificate of the appellant i.e. Exhibit-10.

7.1 Mr. Haloi, further submits that these aforesaid circumstances form a complete chain to point out the guilt of the appellant unerringly. Mr. Haloi

also submits that non-examination of Md. Atiqur Rahman Hazarika is not fatal to the prosecution in as much as he is the brother of the appellant and

as such, he is unlikely to support the prosecution case and it is the prerogative of the prosecution to whom it will examine or not as witness. Mr. Haloi

also submits that the issue of sanction, as provided in Section 19 of the P.C. Act, could not have been raised at this stage, as the same was not raised

at the first instance before the learned court below and that as per Section 103 of the Evidence Act Clause 3 and 4, the onus stands shifted to the

appellant, but throughout the trial he remain silent and he never raised the issue at the time of framing of charge also, and therefore, he cannot take

such a plea at this stage. Under aforesaid facts and circumstances, Mr. Haloi contended to dismiss this appeal.

- 7.2 Mr. Haloi, learned Special Public Prosecutor, CBI to bolster his submission, has referred following case laws:-
- [i] Murari Lal vs. State of Madhya Pradesh, reported in [1980] 1 SCC 704;
- [ii] Harpal Singh vs. Devinder Singh and Another, reported in [1997] 6 SCC 660;
- [iii] Rajendra Kumar vs. State of U.P., reported in [1998] 9 SCC 343; and
- [iv] Alamgir vs. State [NCT Delhi], reported in [2003] 1 SCC 21.
- 8. Having heard the submissions of learned counsel for both the parties, I have carefully gone through memo of appeal as well as the grounds

mentioned therein and the documents placed on record and also perused the case laws referred by the learned counsel for both the parties.

- 9. It appears that the learned court below had framed following charges against the appellant:-
- [i] Whether the accused Md. Khalilur Rahman, cheated the ASCARD Bank, Guwahati, in respect of obtaining the said vehicular loan impersonating

his brother, one Md. Atiqur Rahman Hazarika by signing in the latterâ€s name the concerning loan application and the related documents for securing

the loan in question from that bank and in purchasing the vehicle by virtue thereof, as alleged in the case being punishable under Section 419 of the

IPC?

[ii] Whether the accused deceived the said bank and had thereby dishonestly/fraudulently induced the same to deliver in the name of Md. Atiqur

Rahman Hazarika the vehicular loan of Rs.6,08,611/-, which the bank would not have otherwise advanced to him, causing wrongful loss to the bank,

as alleged in the case being punishable under Section 420 of the IPC?

[iii] Whether the accused, being the said public servant at the relevant time committed criminal misconduct by abusing his position as such public

servant adopting corrupt/illegal means without any public interest taking pecuniary advantage out of his alleged activities, as alleged in the case being

punishable under Section 13[1][d] read with Section 13[2] of the P.C. Act, 1988?

9.1 Thereafter, considering the evidence placed on record and the documents exhibited and also considering the submissions of learned counsel for

both the parties, the learned court below has decided all the points against the appellant and held that the offence under Sections 419/420 of the IPC,

read with Section 13(1)(d)/13(2) of the PC Act stands well established.

10. It is to be noted here that the learned court below had examined as many as 13 witnesses and 4 court witnesses and also Exhibited as many as 64

documents. In order to appreciate the submissions advanced at the bar, a brief reference to the evidence on the record is found to be necessary and

accordingly, the same are being discussed herein below.

10.1 PW-8, is Sri Nitya Nanda Barkakati, who had lodged the two FIRs, Exhibit 27 and 28. His evidence reveals that in the year 1997-1998 he joined

as the Chief Executive Director in the ASCARD Bank and on the day of his joining some staff have complained him about the financial irregularities

that were going on in the Bank and they had not been provided with salaries for months together. Later on, he came across an exhaustive inquiry

report of the then Registrar, Co-Operative Societies, Assam and on the basis of which he had filed an FIR before the Paltanbazar PS, on 06.04.1998,

Exhibit 27 and another FIR on the same day, Exhibit- 28. It is elicited in his cross-examination that along with one Atiqur Rahman there are other

borrowers namely, Kanak Talukdar and Jakirur Rahman Bora who have availed loan from the said bank.

10.2 PW-9, Sri Parimal Choudhury, was working as Officer In-Charge of Paltanbazar PS. He testified that on 12.04.1998, he registered a case, being

199/1998 and 202/1998, under Section 409 of the IPC, based on the FIRs lodged by Sri Nitya Nanda Barkakati and said cases were endorsed to SI F.

Barbhuyan to investigate the case.

10.3 PW-10, Sri Joy Ram Das, who testified that he investigated the Paltanbazar Case No. 199/1998 and 202/1998, but, he could not complete the

investigation of the same and Exhibit- 56 is his letter given to the then CJM, Kamrup at Guwahati requesting for amalgamation of the Paltanbazar PS

Case Nos.199/1998 and 202/1998 and thereafter, he had handed over the documents pertaining to the aforesaid two cases to the Inspector P.S. Bose,

CBI, Kolkata, EOW. Admittedly, he has not seen the documents on the basis of which the cases were handed over by the CID to the CBI.

10.4 PW-1- Shri Upendra Nath Goswami is a witness of seizure. His evidence reveals that Exhibit-1 is the paper containing specimen signature of

accused/appellant Khalilur Rahman, who put his signature as Atiqur Rahman Hazarika, and he was working as Supervisor at Sivasagar branch of

ASCARD Bank prior to 2001. He also confirmed Exhibit-2, a seizure list by which some document were seized from Khalilur Rahman. It is elicited in

cross-examination of this witness that the documents seized vide seizure list Exhibit-2, were not produced before him in the court.

10.5 PW-2, Shri Ashit Ranjan Sarkar, is also the witness of seizure and his evidence reveals that while he was working as Deputy Manager of

ASCARD Bank, then the specimen signature of Md. Khalilur Rahman was taken by the CBI in his presence as Md. Atiqur Rahman Hazarika and

Exhibit-1 is the said specimen signature of Md. Khalilur Rahman and Exhibit-2 is the seizure list prepared in his presence, whereby some documents

relating to vehicle and one FD were seized from the possession of Khalilur Rahman and Exhibit-3 is the Form No. 21 of France Motor Car Company

and Exhibit-4 is the FD deposit in the ASCARD Bank in the name of Md. Atiqur Rahman Hazarika. Admittedly, PW-2 is not aware about the facts of

the present case, except the seizure made in his presence.

10.6 PW-3, Shri Ajit Gogoi, was the Supervisor of the said bank and he proved Exhibit 5, the file index pertaining to non-firm sector loan case

No.NSCAR/TME/HO/SRTO/121/96, which pertains to Atiqur Rahman Hazarika. His evidence also reveals that Atiqur Rahman Hazarika had filed

an application for loan and the said file was put up by Jayanta Sharma before the General Manger, In-charge Pahar Khan and Exhibit 6 is the note

sheet of the file and thereafter, the same was put up by Jayanta Sharma, to the General Manager, Pahar Khan. The Exhibit- 6/1 is the signature of

Jayanta Sharma and Exhibit 6/2 is the signature of Pahar Khan. Thereafter, Pahar Khan put up the file to the Chief Executive Director Khireswar

Saikia and he put up the file to the Advisor Imran Shah and after that, the file was put up to the Retainer Advocate Uzzal Baruah. Thereafter, the file

was again put up before Jayanta Sharma and he put up the same to Pahar Khan and he put up the same to Khireswar Saikia and he put up the same

to Imran Shah and then he put up the same to the Chairperson, Dr. Hema Prava Saikia. He confirmed the Exhibit- 7, the application form of Atiqur

Rahman Saikia for financial assistance to small road transport operation and Exhibit-8, the appraisal cum pre-sanction report and Exhibit-9, the surety

form submitted by Atiqur Rahman Saikia and Exhibit- 11, the loan sanction order dated 08.03.1996 and Exhibit- 12, the loan remittance paper and

Exhibits- 13 & 14, the Deed of Guarantee and Exhibit 15, the surety form of Ranjit Rajkhowa, who stood as the surety to Atiqur Rahman Hazarika

and Exhibit- 18, Hypothecation deed of Atiqur Rahman Hazarika and Exhibit-19, the membership form of ASCARD Bank in the name of Atiqur

Rahman Hazarika and Exhibit- 20, the loan remittance paper and Exhibits 20/1 to 20/3, the signatures of Girish Baruah, Finance and Accounts

Manager and exhibit 21, the letter given by K.N. Baruah, the then Manager. Admittedly, PW-3 had not dealt with the Exhibit- 5, the loan file of Atiqur

Rahman Hazarika.

10.7 PW-4 is Sri Harish Sharmah, who was working as typist of ASCARD Bank and his evidence reveals that during 2001, he was called along with

Ganesh Ch. Rai by the General Manager to his chamber and there he found some CBI officials and there in his presence, Atiqur Rahman Hazarika

had given his specimen signature to CBI. He confirmed the Exhibit- 22, the specimen signature of Atiqur Rahman Hazarika and Exhibits- 22/1, 22/2 &

22/3 are his signatures as witness and Exhibits-22/4 to 22/6 are the signatures of Ganesh Ch. Rai and Exhibits- 22/7 to 22/9 are the signatures of

Atiqur Rahman Hazarika.

10.8 PW-5 is Ganesh Ch. Roy, who testified the same fact like PW-4.

10.9 PW-6 is Sayed Saleh Ahmed, was the Deputy Manager of the ASCARD Bank and his evidence reveals that ASCARD Bank usually grants loan

for the purpose of agriculture and agricultural development and SRTO loans are usually granted to the persons of the rural entrepreneur, for

agricultural and allied purposes, such as firms, dairy firms etc. He confirmed Exhibit 23, the loan ledger for the recovery of the loans and Exhibits 23/1

and 23/2, the relevant pages of loan disbursement details and payment in respect of Atiqur Rahman Hazarika and Exhibit 23/1, shows maintaining of

interest, which was Rs. 6,14,350/- and penal interest was Rs. 27,380/- on the defaulted principal amount and till 31.01.2001, Atiqur Rahman Hazarika

repaid nothing. It is elicited in his cross-examination that he is not aware of as to whether Exhibit- 23 was maintained by Manoj Talukdar, who was the

Recovery Officer on that point of time. Admittedly, he has not made such statement about the loan sanction to Atiqur Rahman Hazarika before the

I.O. It is also elicited that at the relevant time breeze loan was sanctioned on the basis of depositing Rs. 10,000/- as fixed deposit by the loanee as

security and 10% down payment is also to be given by the loanee and the loanee also has to provide two quarantors.

10.10 PW-7 is Barhcha Lal Ram, the ASI of Police and his evidence reveals that during investigation of Paltanbazar PS Case No. 199/1998 and

202/1998, he has seized some documents and as per instruction of senior officer, he had handed over the said documents and Exhibit 25 is seizure list

dated 26.02.2001. It is elicited in his cross-examination that the said documents were seized in connection with Paltanbazar P.S. cases.

10.11 PW-11 Narendra Kumar, is the Assistant GEQD, Kolkata and his evidence reveals that during the year 2001 he received Exhibit 57, a letter

dated 20.06.2001, sent by the S.P. CBI, EOW, Kolkata, which consists of enclosure-I [Q1 to Q216] with some markings and annexure-II, consists of

specimen signature marked as S1 to S86 and annexure-III is questionnaire from Sl. No. 1 to 26 and on receipt of the aforesaid documents the Head

Office had allotted the documents for examination to him and on receipt of the documents, he himself and A.S. Gupta, the then Deputy GEQD

examined the questioned documents with the standard documents, and later on, collectively come to the conclusion as per opinion dated 31.12.2001,

and later on, it was examined by the Head Office and thereafter the same was forwarded by him to the S.P. CBI, EOW, Kolkata, vide letter No.

DXC[04-95]/2001/164, dated 31.12.2001, and Exhibit 58 is the forwarding letter and Exhibit- 59 is the opinion and Exhibits 59/1, 59/2 and 59/3 are his

signatures and Exhibits 59/4 to 59/6 are the signatures of the said A.S. Gupta and after examination of the documents he opined that the person so

wrote the blue signature stamped and marked S22 to S24 did not write the red enclosed signatures similarly stamped and marked as Q16, Q17 and

Q31 and he had assigned the reason for the said opinion as under:-

"The reasons for my opinion are that the questioned signatures are slow in their execution and show hesitation and concealed joining

and pen lifted at unusual places, which are the sign of careful imitation. The questioned signatures when compared with the standard

signatures differences were found in the general writing habit such as, scale, speed, size and preparation of letters, stopping between letters

and words, movement and pressure and line quality which is not smooth, whereas in the standard signatures it is normal and slow and show

gradual pen pressure and smooth line quality etc. Considering all the differences between questioned signatures and the standard

signatures I came to the conclusion of different authorships.

In respect of reference para No. 9 of the opinion dated 31.12.2001, my opinion is that the person who wrote the blue enclosed writings

stamped and marked as S25 and S26 also wrote the red enclosed writings similarly stamped and marked Q16, Q17 and Q31.

The reasons for my said opinion are that the questioned writings are freely written in normal hand and agreed in both general and

individual writing executed among themselves. The general writing characteristic features, movement, writing scale, coordination of stroke

and alignment of letters and resultant size and preparation of letters are found similar both in the questioned writings and standard

writings. The aforesaid questions are written with speed and therefore exhibits a certain degree of simplification in the normal formation of

letters and words with natural variations which is integral part of genuineness, are found similar in both the questioned writings and

standard writings. The questioned writings written by the person confirmed to the design and model of words as found in the standard

writings. The extent of simplification depending upon the speed of execution of the writings has also been considered carefully and the

quality, rhythm, force, freedom and design present in the questioned writings are found similar to that observed in the standard writings.

All the hand writing characteristics are sign of genuineness that agrees in the writings of same person. Before reaching to the conclusion, I

have taken into consideration any of the basic features required to be compared. All the basic features as available for the purpose of

effective comparison among the exhibits, when considering collectively, allowed me to the aforesaid opinion of common authorship.â€

In his cross-examination, it is elicited that natural variations are found in every personâ€s handwriting, but, individual characteristic will remain

unchanged.

10.12 P.W.-12 Sunirmal Roy, is the SI of Police, CBI, Kolkata, who has submitted charge sheet - Exhibit-62 only.

10.13 P.W.-13 is Dy. S.P. CBI- Shri Partha Sarathi Bose. He was the I.O. who had carried out the investigation. His evidence reveals that during the

course of investigation he had seized the documents from the ASCARD Bank and from other places, examined the witnesses and collected the

specimen writings and signatures of the accused and suspects and thereafter he was transferred to another branch for which he had handed over the

investigation to S.I. Sunirmal Roy. His evidence also reveals that vide Exhibit-2 he had seized some documents on 29.03.2001, and vide Exhibit-26 he

had seized some other documents on 30.03.2001 and vide Exhibit-25 he had seized some documents on 26.02.2001 and vide

Exhibit-31 he had seized some documents from one Subrata Chakravarty, the then Branch Manager of SBI, Guwahati. His evidence also reveals that

Exhibit-61 is the specimen signature of Md. Khalilur Rahman given as Atikur Rahman Hazarika, obtained by him and Exhibit-22 are the specimen

signature of Atikur Rahman Hazarika obtained by him and Exhibit-1 is the specimen signature/hand writing of Md. Khalilur Rahman given as Atikur

Rahman Hazarika, obtained by him and Exhibit 63 is the receipt/invoice of French Motor Car Company Pvt. Ltd. dated 13.02.96, standing in the name

of Atikur Rahman Hazarika and Exhibit 64 is the quotation given by Kakati Engineering Works to Md. Atikur Rahman Hazarika for manufacturing

body of the Truck and Exhibit-60 is the detailed voucher for acknowledgement of receipt of loan amount in the name of Atiqur Rahman Hazarika and

Exhibit- 57 is the forwarding letter along with Annexure 1 and 2 and 3, given by SP CBI to the GEQD, Kolkata and Exhibit-59 is the opinion of GEQD

and Exhibit-65 and 66 are the FIRs registered by CBI and Exhibit 67 and 68 are two forwarding letters in RC Case No. 5/E/2001, Kolkata and

R.C.6/E/2001, Kolkata and Exhibit-62 is the charge sheet.

10.14 It is elicited in cross-examination that in the FIRs lodged with the Paltan Bazar P.S., there was no allegation against Md. Khalilur Rahman. It is

also elicited that he cannot say whether sanction was obtained or not before filing of charge sheet as he had not completed the investigation. It is also

elicited that there is no mention in the charge sheet regarding the mode of payment or receipt of the payment thereof.

10.15 C.W.-1 Shri Liakat Hussain and C.W. -2 - Shri Binod Talukdar are the witness of seizure of documents by the I.O. from Abdul Ali Ahmed,

Accounts Asstt., vide seizure list Exhibit-24, vide which the I.O. had seized (i) Breeze Loan ledger from 31.01.96 to 28.02.2001 (ii) Receipt Voucher

payment to C.R. Roy (iii) Share Account Register (iv) Car Advance Register. Nothing tangible could be elicited in cross-examination of these two

witnesses.

10.16 C.W.-3 Shri Prafulla Patowary is also a seizure witness. His evidence reveals that he had handed over some documents as per direction of his

senior officer and the CBI personnel had seized the same vide Seizure List - Exhibit-26.

10.17 C.W.-4 - Shri Subrata Chakravarty is also a witness of seizure. His evidence reveals that vide seizure lists-Exhibit-31 the I.O. had seized some

documents from him and vide seizure list - Exhibit-32 the I.O. had seized the account opening form of ASCARD Bank and vide seizure list-Exhibit-33

the I.O. had seized ledger sheet of Current Account No.10, and vide seizure list Exhibit 34-55 the I.O. had seized various correspondence made by

the ASCARD Bank to SBI with regard to operation of account. Nothing tangible could be elicited in cross-examination of this witness.

11. From the evidence discussed above, specially from the evidence of P.W.3 and also from the Exhibit-7, the application form, Exhibit-8 the appraisal

cum pre-sanction report, Exhibit-9 the Surety Form submitted by Atikur Rahman Hazarika and Exhibit-10 the Salary Certificate of the

accused/appellant and Exhibit-11 the Loan Sanctioned Order, Exhibit-12 the Loan Remittence Paper and Exhibit 13 and 14, the Deed of Guarentee

and Exhibit-18 the Hypothecation Deed of Atikur Rahman Hazarika, that a loan of Rs. 6,08,000/ (Rupees Six Lacs Eight Thousand) was sanctioned in

the name of Atikur Rahman Hazarika, the brother of the accused/appellant. Though the accused/appellant was being charged for obtaining loan by

himself by impersonating his brother Atikur Rahman Hazarika and by forging his signatures, yet, there is no eye witness or direct evidence to establish

that the appellant had impersonated himself as his brother Md. Atiqur Rahman Hazarika, and having forged his signature, he had availed the non farm

sector loan. The learned counsel for the appellant has rightly pointed this out during argument. However, there is opinion of Handwriting Expert which

leads to a conclusion that the appellant had put his signature as Md. Atiqur Rahman Hazarika. The opinion of GEQD, Exhibit-59 clearly stated about

the same. But, the question is, in absence of any corroborative evidence, can the appellant be held guilty of the charges under section 419/420 IPC,

solely on the basis of evidence of the Handwriting Expert.

12. It is the contention of the learned counsel for the accused/appellant that in absence of corroborative evidence, the opinion of Hand Writing Expert

cannot be relied upon to convict the appellant. To support such a contention, reliance is placed upon the decision of Honâ€ble Supreme Court in the

case of Alamgir (supra). It is to be mentioned here that in the said case Honâ€ble Supreme Court has held that:-

"…… There is no rule of law, nor any rule of prudence which has crystallized into a rule of law that opinion-evidence of a

handwriting expert must never be acted upon, unless substantially corroborated. We feel it expedient to record our concurrence

therewith, though, however, we hasten to add that since human judgment cannot be said to be totally infallible, due caution shall have

to be exercised and the approach ought to be that of care and caution and it is only upon probe and examination the acceptability or

creditworthiness of the same depends. The learned Sessions Judge as also the High Court did place, upon consideration of all relevant

facts and material on record, reliance on the opinion of the handwriting expert and we do not see any reason to record a contra-

finding……â€

13. The learned counsel for the appellant also placed reliance upon a decision of a co-ordinate bench of this court in Subash Chandra Sharma (supra),

wherein, discussing some decisions of Honâ€ble Supreme Court in Sashi Kumar Banerjee & Ors. vs. Subodh Kumar Banerjee reported in AIR 1964

SC 529, and Magan Bihari Lal vs. The State of Punjab reported in AIR 1977 SC 1091 and State of Maharastra vs. Sukhdeo Singh reported in AIR

1992 SC 2100, it has been held that there must be some substantive evidence to corroborate the evidence of Handwriting Expert to record a

conviction.

14. There appears to be substance in the submission of learned counsel for the accused/appellant. And the ratio laid down in the case laws referred by

him also supported his contention. Though Mr. Haloi, the learned Special Public Prosecutor for the respondent CBI, has submitted that even though

there is no direct evidence, yet, following facts and circumstances are on the record to lead corroboration to the prosecution version which are [i] the

duplicate copy of sale certificate i.e. Exhibit-3; [ii] fixed deposit voucher for Rs.10,000/- Exhibit-4, given by the appellant; [iii] that he was serving in

the ASCARD Bank, Sivasagar Branch; [iv] that Md. Atiqur Rahman Hazarika, whose signature was forged by the appellant, was his own brother;

[v] that specimen signatures of Khalilur Rahman and Atiqur Rahman were confirmed by the PW-1 and PW-2 and specimen signatures of Md. Atiqur

Rahman Hazarika were confirmed by the PW-4 and PW-5, and these signatures were not disputed by the appellant, yet, this court is unable to record

concurrence to the same because of the following reasons:-

Firstly, the prosecution side has not examined Md. Atiqur Rahman Hazarika as witness herein this case. Mr. Talukdar, the learned counsel for the

accused/appellant has rightly submitted that the loan was purportedly taken by the appellant in the name of Md. Atiqur Rahman Hazarika, but the

prosecution has failed to examine the said Md. Atiqur Rahman Hazarika as the prosecution witness and as the said witness has not been examined

and as he was the material witness as his signatures were purportedly forged by the appellant, the said omission is fatal to the prosecution and

presumption under Section 114[g] of the Evidence Act has to be drawn against the prosecution and without his examination conviction of the appellant

under Section 419 of the IPC is not at all sustainable in law. Having considered the submission of Mr. Talukdar, in the light of given facts and

circumstance on the record, I find sufficient force in the same. In a charge under section 419 IPC, where a person, namely, Md. Atiqur Rahman

Hazarika, was allegedly impersonated by the accused/appellant, the person so impersonated is the best witness to establish the charge. But, having not

examined him as witness, merely of the basis of report and evidence of Handwriting Expert it cannot be said that the charge stands established beyond all reasonable doubt.

And secondly, the circumstances relied upon by him, never lends any assurance to the opinion of Handwriting Expert. Moreover, the fixed deposit

voucher for Rs.10,000/- Exhibit-4, though was allegedly recovered from the possession of the accused/appellant, was in the name of Md. Atiqur

Rahman Hazarika. Mere recovery of the same from the possession of the accused/appellant would not justify drawing of an adverse presumption.

Also merely because he the person impersonated, is the own brother of the appellant, cannot be a circumstance relevant against him. I have gone

through the case laws Harpal Singh (supra) and Rajendra Kumar (supra) referred by Mr. Haloi in this regard. But, in the given facts and

circumstances on the record it cannot be said that the ratios, laid down in the said cases, would advance the case of the respondent. Though such a

presumption is held to be optional in the case of Harpal Singh (supra) and there are facts and circumstances on the record to facilitate the drawing of

such a presumption, and yet, the evidence on the record appears to be not sufficient to establish the charges against the accused/appellant under

section 419/420 IPC, beyond all reasonable doubt.

15. I have gone through the decision of Honâ€ble Supreme Court in the case of Murari Lal (supra) referred by Mr. Haloi, learned Special P.P. for the

CBI and I find that in the said case also it has been held that :-

"But, the hazard in accepting the opinion of any expert, handwriting expert or any other kind of expert, is not because experts, in

general, are unreliable witnesses â€" the quality of credibility or incredibility being one which an expert shares with all other witnesses

â€" but because all human judgment is fallible and an expert may go wrong because of some defect of observation, some error of

premises or honest mistake of conclusion.â€

15.1 It has also been held that:-

"But, on the facts of a particular case, a court may require corroboration of a varying degree. There can be no hard and fast rule, but

nothing will justify the rejection of the opinion of an expert supported by unchallenged reasons on the sole ground that it is not

corroborated. The approach of a court while dealing with the opinion of a handwriting expert should be to proceed cautiously, probe the

reasons for the opinion, consider all other relevant evidence and decide finally to accept or reject it.â€

16. In the instant case the Handwriting Expert - PW-11, has given the reasoned opinion and the same could not be dislodged in cross-examination.

But, in the given facts and circumstances on the record I find it unsafe to place reliance upon his sole evidence, in absence of corroboration from

independent circumstances, so as to return a finding that the prosecution side has succeeded in establishing the charge.

17. That, the evidence of P.W.-3 reveals that at the time of applying the breeze loan (non-firm sector loan case No.NSCAR/TME/HO/SRTO/

121/96) in the name of his brother Atiqur Rahman Hazarika, the appellant was serving as Supervisor in the ASCARD Bank, Sivasagar Branch. And

admittedly, the appellant stood as guarantor for a loan obtained in the name of his brother, Md. Atiqur Rahman Hazarika. There is no dispute that

being an employee of the bank he was a "public servantâ€. Now, what left to be seen is whether the appellant being a "public servant†can

stand as guarantor for the loan, purportedly obtained in the name of his own brother and whether the same amounts to misconduct as defined in the

Prevention of Corruption Act.

18. Section 13 of the Prevention of Corruption Act deals with criminal misconduct by a public servant. Sub-section (1) (d) provides that "A public

servant is said to commit the offence of criminal misconduct - if he,-

- (i) by corrupt or illegal means, obtains for himself or for any other person any valuable thing or pecuniary advantage; or
- (ii) by abusing his position as a public servant, obtains for himself or for any other person any valuable thing or pecuniary advantage; or
- (iii) while holding office as a public servant, obtains for any person any valuable thing or pecuniary advantage without any public interest; or
- 19. In the case in hand admittedly, the appellant stood as guarantor for a loan obtained by his brother, Md. Atiqur Rahman Hazarika from the

ASCARD Bank, where he was serving as Supervisor. Exhibit-13 is the Deed of Guarantee executed by him on 21st March 1996. Thus, by abusing

his position as a public servant, he stood as guarantor to the non-firm sector loan availed in name of his brother, Atiqur Rahman Hazarika and thereby

obtains for his brother a TATA 609 Truck, which is a valuable thing. Thus, a clear charge under Section 13[1][d] read with Section 13[2] of the P.C.

Act, 1988 stands established against the appellant.

20. Admittedly, herein this case there was no prosecution sanction to prosecute the accused/appellant under section 19 of the P.C. Act. Mr. Talukdar,

the learned counsel for the accused/appellant has rightly pointed this out. According to him the accused/appellant was serving as Supervisor of the

ASCARD Bank and as such prosecution sanction was necessary and since there was no prosecution sanction the conviction of the accused/appellant

is not sustainable. However, controverting this argument, Mr. Haloi, the learned counsel for the respondent CBI, submits that at the relevant point of

time, i.e. at the time of filing charge sheet the appellant was not in service, and on such count sanction is not required. Mr. Haloi has referred to a

decision of Honâ€ble Supreme Court in the case of L. Narayana Swamy v. State of Karnataka & Ors., reported in (2016) 9 SCC 598 to bolster his

submission. In the said case, it has been held that:-

â€æ21. …….. It is also made clear that where the public servant had abused the office which he held in the check-up period, but had

ceased to hold "that office†or was holding a different office, then sanction would not be necessary. Likewise, where the alleged

misconduct is in some different capacity than the one which is held at the time of taking cognizance, there will be no necessity to take

the sanction. ……..â€

21. It is to be noted here that at the time of hearing, a pointed query was put to the learned counsel of both the parties as to whether the appellant was

in service or not at the time of filing the charge sheet and taking cognizance, it was answered by the learned counsel for the appellant obtaining

necessary instruction submits that he was not in service. Mr. Haloi, the learned Special Public Prosecutor for the respondent CBI, referring to column

No.5 of the charge sheet - Exhibit-62 submits that the appellant was an ex-employee at the time of filing of charge sheet. This being the admitted

factual position, relying upon the ratio, laid down in the case of L. Narayanswami (supra) it can safely be concluded that prosecution sanction is not

required herein this case and on such count the submission of Mr. Talukdar, learned counsel for the accused/appellant cannot be accepted.

22. From the facts and circumstances discussed herein above, I find and hold that the prosecution side has failed to bring home the charges under

section 419/420 IPC against the accused beyond all reasonable doubt. Accordingly, conviction and sentence under the said sections of law, stands set aside and quashed.

23. However, the conviction of sentence of the accused/appellant under sections Section 13[1][d] read with Section 13[2] of the P.C. Act, 1988

stands upheld as the prosecution side has succeeded in establishing the said charge against the accused/appellant beyond all reasonable doubt. Though

the accused/appellant has taken a stand that the learned court below has failed to put the incriminating circumstances in the examination of the

accused appellant, it has failed to give such instance at the time of hearing the appeal. Such a stand is also found to be unfounded when an endeavour

was made to examine the evidence on the record and the examination of the accused under Section 313 Cr.P.C.

24. The learned court below has sentenced the accused/appellant to suffer RI for 2 years with fine of Rs. 5,000/- with default stipulation under

Section 13(1)(d)/13(2) of the PC Act. In the given facts and circumstances on the record the sentence, so handed down, appears to be reasonable and

justified, and as such, it requires no interference of this court.

25. In the result, the appeal stands allowed to the extent indicated above. Send down the record of the learned court below forthwith with a copy of

this judgment and order. The accused/appellant shall surrender forthwith to serve out the sentence.